## In the Central Administrative Tribunal Principal Bench: New Delhi

OA No.1159/92

Date of decision:16.02.1993

Shri O.P. Bhatnagar

...Petitionex

Versus

Lt. Governor and Another

... Respondents

Coram: -

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Petitioner in person.

For the respondents

Shri S.S. Bhardwaj, Head

Clerk.

## Judgement (Oral)

The petitioner states that he is Heard. due Rs.5,000/- as balance amount of gratuity and Rs.2,500/- as leave encashment. The arrears of leave encashment are due to grant of stagnation increment The retrospectively his retirement. after counter-affidavit vide their in respondents paragraph-5 have stated that "withheld amount of (Rs. Five Thousand only) of Gratuity has Rs.5,000/vide letter office been released by this No.F58(107/91-Edn./GOC/24143 and Pay and Accounts Officer has been asked to make the payment."

representative submits The departmental 2. that the D.D.O. has since been authorised by the Pay and Accounts Officer to make payment to the petitioner of the said amount. As far as the claim for leave the encashment is concerned, departmental representative submits that some amount was due to be recovered from the petitioner and the differential payable on account of leave encashment has been appropriated towards such recovery. The respondents

of

are directed to furnish the details of the amount of leave encashment due to the petitioner and the amount due to be recovered from him with full details to satisfy him that no additional amount is due to him for payment on account of leave encashment. The departmental representative undertakes that the payment due to the petitioner on account of gratuity and on any other account shall be paid to the petitioner on or before 26.2.1993.

- In view of the above, the O.A. is disposed of. The petitioner, however, shall be at liberty to agitate the matter in case the payments are not paid to him, as undertaken by the departmental representative on or before 26.2.1993. No costs.
- 4. A copy of this order be furnished to both the parties.

(I.K. Rasgotra)
Member(A)

5. After the above judgement was dictated Shri A.K. Aggarwal, learned counsel for the respondents appeared.

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(I.K. Rasgotra)

Member (A)